

(B)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.2823/97

New Delhi; this the 25th day of September, 1998,

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Jagwati @ Jagmati,
W/o Shri Jai Bhagwan,
R/o Jhuggi No.89, E-Block,
J.J. Colony, Patherwala Bagh,
Lajipur,
Delhi.

.....Applicant.

(By Advocate: Shri Ajesh Luthra)

Versus

1. Union of India,
through Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. Govt. of NCT Delhi,
through Lt. Governor of Delhi,
Raj Niwas,
Delhi.
3. Commissioner of Police,
MSO Building,
I.P. Estate,
New Delhi.
4. Deputy Commissioner of Police,
(North District),
Civil Lines,
Delhi.
5. Addl. Deputy Commissioner of Police,
North District,
Civil Lines,
Delhi.

.....Respondents.

(By Advocate: Shri Rajinder Pandita).

ORDER (O.R.)

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A).

Applicant impugns respondents' order
dated 2.5.97 terminating her services.

2. I have heard Shri Ajesh Luthra for
applicant and Shri Rajinder Pandita for respondents.

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3. My attention has been invited to CAT PB's order dated 21.1.98 in OA No.1921/97 Rajinder Singh Vs. UOI & Ors., wherein a direction had been issued to Respondent No.1 (UOI through the Secretary, Home Ministry, New Delhi) to consider and pass a suitable order on the proposal contained in NCT's letter dated 12.6.97 for creation of 286 Class IV posts. I note that Rajinder ^{Singh} features at S.No.2 of the impugned order dated 2.5.97 (Ann-A1) and it would appear that applicant's services were discontinued for want of post for which Govt. of NCT Delhi had sent the aforesaid proposal on 12.6.97 to UOI, through Secretary, Ministry of Home Affairs, New Delhi, on which so far no decision has been stated to have communicated to Govt. of NCT Delhi.

4. Under the circumstances, this OA is disposed of with a direction to Respondent No.1 (UOI through its Secretary, Ministry of Home Affairs, New Delhi) reiterating the directions contained in order dated 21.1.98 passed in OA No.1921/97, and calling upon them to pass a suitable order on the proposal of NCT Delhi dated 12.6.97 and upon receipt of sanction for additional Class IV posts, Respondents No.3 to 5 should consider the re-engaging the applicant and regularising her in accordance with rules and instructions. Shri Luthra states that the applicant's dues have not been paid from 1.3.97 to 1.5.97. Respondent No.3 shall within 4 months from the date of receipt of a copy of this order, make ^{payment of} all legitimate dues to the applicant. No costs.

Anfolge
(S. R. ADIGE)
VICE CHAIRMAN (A).